GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.3884 TO BE ANSWERED ON 21.12.2021

INCLUSION OF CASTES IN SC/OBC LISTS

3884. SHRI UPENDRA SINGH RAWAT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the criteria laid down for inclusion of a community/caste in the list of Scheduled Castes and Other Backward Classes and the procedure followed for this purpose in the country;
- (b) whether the Government has received any proposals from the State Governments for inclusion of any community/caste in the Central List of Scheduled Castes, if so, the details and status thereof, State/ UT-wise particularly in the State of Uttar Pradesh;
- (c) whether all the formalities have been completed in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI A. NARAYANASWAMY)

(a): The criteria and procedure followed for inclusion of a community/caste in the list of Scheduled Castes and Socially and Educationally Backward Classes (SEBCs) are as under:-

(i) Criteria

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Scheduled Castes(SCs):-

Extreme, social, educational and economic backwardness arising out of traditional practice of untouchability.

(ii) Procedure

Articles 341 & 342(A) of the Constitution of India provide procedure for notification of SCs and SEBCs respectively. Further Government has laid down modalities for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes. Under the extant modalities only such proposals of the concerned State Government/Union territory Administration, which have been agreed to both by the Registrar General of India and the National Commission for Scheduled Castes are further processed in accordance with the provisions of clause(2) of Article 341.

(b) to (d): State and community wise details of proposals for inclusion in the list of Scheduled Castes received during last two years and current year and action taken thereon are given in Annexure.

Annexure referred to in reply to Parts (b) to (d) of the Lok Sabha Unstarred Question No. 3884 for 21.12.2021 by Sh. Upendra Singh Rawat, MP, regarding inclusion of caste in SC/OBC lists.

(b) to (d) State and community wise details of proposals for inclusion in the list of Scheduled Castes received during last two years and current year and action taken thereon are as under:-

| State | Name of community/caste |
|--|---|
| A. Proposals referred to Registrar General of India(RGI) for comments | |
| Gujarat | (i) Nat, Natada, Bajigar |
| | (ii) Senma, Sendhma |
| Himachal Pradesh | Phalahre, Phalahde |
| Jharkhand | (i) Kshatriya, Paik, Khandit Paik, Kotwar, Pradhan, Manjhi, Dehri |
| | Kshatriya, Khandit Bhuiya, Gadahi/Garahi |
| | (ii) Chain, Kewat, Mallah, Nishad |
| Madhya Pradesh | Od Beldar |
| Maharashtra | Dhobi |
| B. Proposal referred back to the State Government for further justification in the light of observation of RGI | |
| Uttar Pradesh | Koli/ Hindu Julaha |
| C. Proposal referred back to State Government with a request to substantiate their | |
| recommendation with ethnographic details | |
| Andhra Pradesh | Beda(Budga) Jangam |
| D. Proposal referred back to State Government for clarification | |
| Jharkhand | Domra |
